

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
**LOK SABHA**  
**UNSTARRED QUESTION NO-4249**  
ANSWERED ON- 27/03/2023

**LOAN WRITE OFF OF ESSAR GROUP**

4249. SHRI A.K.P. CHINRAJ

Will the Minister of FINANCE be pleased to state:-

- (a) the amount of write off loans of Essar GROUP ENTITIES, especially Essar Investments which have been recovered till date; and
- (b) the reasons for not maintaining recovery data on write off loans by RBI or Ministry as it involves larger public interest?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) and (b): Reserve Bank of India (RBI) has informed that under the provisions of section 45E of the Reserve Bank of India Act, 1934, RBI is prohibited from disclosing borrower-wise credit information.

RBI has further informed that the information in respect of recovery in written-off loan accounts is maintained bank-wise, and details of recovery in written-off loans by scheduled commercial banks during the last five financial years (FYs) are as under:

| <b>FY</b>      | <b>Amounts<br/>(in crore Rs.)</b> |
|----------------|-----------------------------------|
| <b>2017-18</b> | 12,881                            |
| <b>2018-19</b> | 25,501                            |
| <b>2019-20</b> | 30,106                            |
| <b>2020-21</b> | 30,104                            |
| <b>2021-22</b> | 33,534                            |

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